

**GOVERNMENT OF INDIA
MINISTRY OF COAL
LOK SABHA
UNSTARRED QUESTION NO.804
TO BE ANSWERED ON 03.12.2015**

“Ash Content in Coal”

804. SHRI VISHNU DAYAL RAM:

Will the Minister of COAL be pleased to state:

(a) whether it is a fact that certain coal companies are supplying coal with ash content of more than 40% to thermal power stations;

(b) if so, the criteria laid down in this regard;

(c) whether the thermal power stations have not cleared the dues for supply of coal of high ash content; and

(d) if so, the details thereof and the steps taken by the Government in this regard?

ANSWER

MINISTER OF STATE (I/C) IN THE MINISTRY OF COAL, POWER AND NEW & RENEWABLE ENERGY

(SHRI PIYUSH GOYAL)

(a)to(d):Coal India Limited (CIL) has intimated that Coal Subsidiaries of CIL are supplying requisite quality and quantity of coal to all Power Stations under Fuel Supply Agreement (FSA). In terms of FSA, joint sampling/3rd party sampling and analysis facilities at loading end are provided to the Power Utilities for assessment of quality of coal jointly by the buyer and the seller. Payment is made by the buyers as per the jointly assessed quality of coal. Thus supply of proper quality coal to power plants is ensured. For other FSA holders having annual contractual quantity of 4 lakh tonnes and above per annum, same facility of joint sampling/3rd party sampling at loading end is provided.

Thermal Power Stations mainly receive non-coking coal from coal companies, quality whereof is assessed on GCV (Gross Calorific Value) basis. Under internationally accepted mechanism of GCV, Gross heat of coal rather than ash percentage is the determining factor. Payment of coal bills are made as per GCV of coal assessed jointly by buyer and the seller. In case of any disputes regarding assessed grade, FSA provision regarding analysis of referee samples is enabled.
